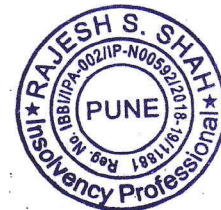


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RK PATIL INFRAPROJECTS PRIVATE LIMITED
OPERATING IN INFRASTRUCTURE INDUSTRY AT NAVI MUMBAI
(Under Sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	RK Patil Infraprojects Private Limited AAFCR8553D U70102MH2012PTC225910
2. Address of the registered office	RMC Plant, R.K.House, Near Gavhan Phata, Panvel - Uran Road, Vahal, Panvel, Maharashtra, India, 410206.
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	Navi Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Gross Sales- Rs. 5,51,00,329/- (As per Audited Financial Statements for the Financial Year 2020-21)
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
10. Last date for receipt of expression of interest	09.02.2025
11. Date of issue of provisional list of prospective resolution applicants	19.02.2025
12. Last date for submission of objections to provisional list	24.02.2025
13. Date of issue of final list of prospective resolution applicants	06.03.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11.03.2025
15. Last date for submission of resolution plans	10.04.2025
16. Process email id to submit Expression of Interest	cirprkpatilinfraprojects@hotmail.com

Date : 25th January 2025
Place: Pune

Rajesh Shah
Interim Resolution Professional
in the matter of **RK Patil Infraprojects Private Limited**
IBBI Registration Details Regn. No. IBBI/IPA-002/IP-N00592/2018-19/11881
Communication address and E-mail id registered with IBBI:
701, Laxmikunj Apartment, Opp. Premanand society,
near Rajendranagar, Navi peth, Pune 411030
Email: cirprkpatilinfraprojects@hotmail.com



SBI STATE BANK OF INDIA
SARB Thane (11697) Branch
1st Floor, Keram, Plot No. A-112 Circle, Road No. 22, Wagle Industrial Estate, Thane (W)-400 604 E-mail ID : sbi.11697@sbi.co.in

DEMAND NOTICE

A notice is hereby given that the following Borrower / Directors / Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have not returned unserved and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrowers	Details of Properties / Address of Secured Assets to be Enforced	1) Date of Demand Notice 2) Date of NPA 3) Amount outstanding
1.	Mr. Tanmay Nilkanth Khanolkar Mrs. Nikita Nilkanth Khanolkar Mrs. Meghana Vidhyadhar Munekar	Flat No. 1623, 16 th floor, Tower 5, Lodha Quality Homes Constructed on Land Bearing Survey No. 32/9, 32/11, 34/1, 34/3, 34/2, 32/13, at Village : Majiwade, Off Eastern Express Highway, Thane (West), Tal. & Dist. Thane-400 608. In the name of Mr. Tanmay Khanolkar & Mrs. Nikita Khanolkar.	(1) 09.01.2025 (2) 01.05.2024 (3) ₹ 47,59,247/- (Rs. Forty Seven Lakh Fifty Nine Thousand Two Hundred Forty Seven Only) as on 09.01.2025 with further interest and incidental expenses, costs.

The steps are being taken for substituted service of notice. The above Borrower(s) and /or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The Borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Date : 24.01.2025
Place : Thane

(Chandrakumar D. Kamble)
Chief Manager & Authorised Officer
State Bank of India

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED
Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362 266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, N. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt.	Description of Immovable Property (Properties Mortgaged)	Possession Date
1.	1. Mr. Jagmohan Tiwari, (S/o. Hira Lal S. Tiwari) 2. Mrs. Seema J Tiwari, (W/o. Mr. Jagmohan Tiwari) LAN: ABFLMUMDSB000084248	DN Date : 12.11.2024 Rs. 20,34,666.91 as on 07.11.2024	All That Apartment Admeasuring 504.750 Sq. Ft. Having Building No. E8. This 1st Floor Apartment No 102, of Layout of Land Situated And Being A Sector No. 9, Village Ghansoli, Navi Mumbai, And Bound as Follows That is To Say, On Or Towards The North By: Open Plot, On Or Towards The South By: Flat No. 105, On Or Towards The East By: Flat No. 103, On Or Towards The West By: Flat No. 101.	23.01.2025 (Symbolic Possession)

Place : Mumbai, Maharashtra
Date : 25.01.2025

Sd/-
Authorised Officer
ADITYA BIRLA FINANCE LIMITED

Canara Bank
Canara Bank, Regional Office Navi Mumbai-Circle Office Bldg C-14
G Block 8th Floor A Wing Bkc Bandra East Mumbai - 400051
Email: Recoveryroom@canarabank.com

Branch Ref : RO/LEGAL/SARFAESI/23/2024/MV Date : 22.01.2025

POSSESSION NOTICE

Where as the under signed being the Authorised Officer of the Canara Bank under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the security interest (Enforcement) Rules 2002, issued a Demand Notice dated 12.11.2024 (12th November 2024) calling upon the borrower Mr. Rakesh Ramesh Patil (Borrower) Flat No. 108, Mangal Tulsi Angan, Joshi Wadi, Airoli Gaon, Navi Mumbai, Maharashtra- 400708 and Mr. Hemant Ramesh Patil (Guarantor) Room No. 346, Airoli Village, Near Santosh Tailor, Joshi Wadi, Airoli, Navi Mumbai, Maharashtra - 400708 to repay the amount mentioned in the notice, being Rs. 6,67,302.62 (Rupees Six lakh sixty seven thousand three hundred two and paise sixty two only) plus unapplied interest and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and public in general, that the under signed has taken possession of the properties described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rules on this 22nd day of January of the year 2025.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Navi East II Navi Mumbai Branch for an amount of Rs. 6,67,302.62 (Rupees Six lakh sixty seven thousand three hundred two and paise sixty two only) and interest thereon.

Description of the Immovable Property
Flat No. 201, 2nd Floor, "Shree Saneshwar Apartment", Plot No B-39, Sector 23, Village Darave, Seawood, Navi Mumbai, Maharashtra - 400706 admeasuring 475 Sq. Ft. Built Up Area Within the Registration Sub-district of: THANE

Date : 22.01.2025
Place : Navi Mumbai

Sd/-
Authorised Officer, Canara Bank

Annexure -13, FORM NO. 22, [See Regulation 37(1)] BY ALL PERMISSIBLE MODE
OFFICE OF THE RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL PUNE
Unit No. 307 to 310 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411016
RP No. 37/2020 Date of Auction Sale: 03.03.2025

PROCLAMATION OF SALE: IMMOVABLE PROPERTY
PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

THE FEDERAL BANK LTD.
Versus
MR. ANIL VITHAL RANE AND ANR.

To,
(CD-1) Mr. Anil Vithal Rane, Satral, Post Kasral, Taluka Kankavil, District Sindhudurg, Maharashtra.
(CD-2) Mrs. Vrushali Anil Rane, At Satral Post Kasral, Taluka Kankavil District, Sindhudurg, Maharashtra.

Whereas Recovery Certificate No. RC/37/2020 in OA No. 627/2019 drawn up by the Hon'ble Presiding Officer, DEBTS RECOVERY TRIBUNAL PUNE for the recovery of the sum of Rs. 39,52,853.00 (Rupees Thirty Nine Lakhs Fifty Two Thousand Eight Hundred Fifty Three Only) along with cost, expenses and future interest @ 11.18% per annum simple interest yearly w.e.f. 07/09/2018 till realization and costs of Rs. 67,010.00 (Rupees Sixty Seven Thousand Ten Only), from the CD, and you, the CD, failed to repay the dues of the Certificate Holder Bank.

And whereas the undersigned has ordered the sale of the Mortgaged/Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate.

Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on 03.03.2025 between 11:00 AM to 01:00 PM by auction and Online/Offline through bidding shall take place through the website: (https://federalbank.auctiontiger.net).

Name of the Bank - Federal Bank
Name of the Branch - Kankavil, Sindhudurg.
Name of Empaneled Agencies for E-auction - Auction tiger.

The details of authorized contact person for auction service provider is, Name Shri. Ramprasad Contact No. 9265562821 / 07961200500 / 68136842/800023297/9265562821, 079061200500.

The details of authorized bank officer for auction service provider is, Name: Mr. Lecin C. Contact No. 9447816012

The sale will be of the properties of defendants/CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before any lot is knocked down the arrears mentioned in the said certificate + interest + costs (including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned.

At the sale, the public generally are invited to bid either personally or by duly authorized agent. No officer or other person, having any duty to perform in connection with this sale shall, however, either directly or indirectly, bid for, acquire or attempt to acquire any interest in the properties sold.

The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made there under and to the following further conditions :-

- The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in the proclamation.
- The Reserve Price below which the property shall not be sold is as mentioned in the schedule.
- The amount by which the bidding is to be increased is Rs.100000/-. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled.
- The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/they is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
- Each intending bidder shall be required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL PUNE to be deposited with R.O./Court Auctioneer, DEBTS RECOVERY TRIBUNAL PUNE Or by Online through RTGS/NEFT/directly into the Account No. 11045459336 the name of STATE BANK OF INDIA of CH Bank having IFSC Code No. SBIN007339 and details of the property along with copy of PAN card, address proof and identity proof, e-mail ID, Mobile No. and in case of the company or any other document, confirming representation/attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.

Lot No.	Details of property With the name of owner	EMD Amount (In Rs.)	Reserve Price (In Rs.)	Bid Increase in the multiple of (In Rs.)
1.	CD No. 1 Anil Vithal Rane is in possession of the Mortgaged Property as under - All that piece and parcel of land and all the things attached thereto situated at village Poyare Taluka Devgad, District Sindhudurg bearing Gat No.99, Hissa No. 1B admeasuring H R 2-35-00 and Pot Kharaba 2-99-34 i.e. total land admeasuring HR 5-34-34 (534.34 Guntha) assessed at R.P. 1.21 and is bounded as under: On or towards the East: By Property of Pandurang Rupayee and Shridhar Rupayee and Culvert West : By Property of Shri Dev Rameshwar Temple, North : By Property of Keshav B. Ghadi, South : By Boundary of Village Naringre.	Rs. 9,64,000.00 (Rupees Nine Lakh Sixty Four Thousand Only)	Rs. 96,31,200.00 (Rupees Ninety Six Lakh Thirty One Thousand Two Hundred Only)	Rs. 1,00,000/- (Rupees One Lakh Only)

VI. Last date for receipt of bid and EMD is 02-03-2025. Bid/EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital signature certificate, active e-mail id and a computer terminal/system with internet connection to enable him/her to participate in the bidding. Any issue with regard to digital signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claims in this regard shall be entertained.

VII. If the bid is increased within the last 5 minutes of the given time of auction, the auction time is further extended by additional time of 5 minutes to enable the other bidders to increment their bids & the auction process comes to an end if no further increment(s) is/are made within the extended time of 5 minutes. In case of movable/immovable property the price of each lot shall be paid at the time of sale or as soon after as the officer holding the sale directs, and in default of payment, the property shall forthwith be again put up for auction for resale.

VIII. The successful bidder shall have to pay 25% of the sale proceeds after adjustment of EMD on being knocked down by next day in the said account/Demand draft/Banker Cheque/Pay order as per detail mentioned above. If the next day is Holiday or Sunday, then on next first office day.

IX. The purchaser shall deposit the balance 75% of the sale proceeds on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other Holiday, then on the first office day after the 15th day by prescribed mode as stated above. In addition to the above the purchaser shall also deposit Poundage fee with Recovery Officer, DEBTS RECOVERY TRIBUNAL PUNE @2% upto Rs. 1,00,00/- and @1% of the excess of the said amount of Rs. 1,00,00/- through DD in favour of Registrar, DEBTS RECOVERY TRIBUNAL PUNE.

X. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, shall be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold. The property shall be resold, after the issue of fresh proclamation of sale.

XI. Highest bidder shall not have any right/title over the property until the sale is confirmed by the Recovery Officer, DEBTS RECOVERY TRIBUNAL PUNE.

XII. The amount of EMD deposited by the unsuccessful bidders shall be refunded through online mode in case of EMD deposited through online. In case EMD is deposited in the form of DD/BC/Pay order the same will be returned by hand. Original ID proof of the photocopy sent with the E-Auction EMD Form has to be brought. No interest shall be paid on EMD amount.

XIII. No request for inclusion/substitution in the sale certificate of names of any person(s) other than those mentioned in the E-Auction EMD Form shall be entertained.

XIV. In case of more than one items of property brought for sale, the sale of such properties will be as per the convenience and it is not obligatory to go serially as mentioned in the sale notice.

XV. NRI Bidders must necessarily enclose a copy of photo page of their passport & route their bid duly endorsed by Indian Mission (Embassy). The movable/immovable property is being sold on "As is where and as is embodied" and is subject to Publication charges, revenue and other Encumbrances as per rules. The undersigned reserves the right to acceptor reject any or all bids, if found unreasonable or may postpone the auction at any time without assigning any reason.

XVI. Details of this Proclamation of sale can be viewed at the website www.drt.gov.in/ https://federalbank.auctiontiger.net

Alpha Alternatives Financial Services Private Limited
(formerly known as Provincial Finance and Leasing Co. Private Limited)
34th Floor, Sunshine Tower, Senapati Bapat Marg, Dadar (W) Mumbai-400 013. |
Email: info@alt-alpha.com (B) +91 22 6145 8900 CIN : U65923MH1993PTC075162

EXTRACT OF STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED DECEMBER 31, 2024

PARTICULARS	(Amount in lakhs)					
	Quarter Ended			Nine Months Ended		
	Dec 31, 2024	Sept 30, 2024	Dec 31, 2023	Dec 31, 2024	Dec 31, 2023	March 31, 2024
I. Revenue from operations	10,523.03	9,603.86	4,095.98	27,878.21	8,015.03	13,462.67
Interest Income	(1,041.69)	23,595.28	8,115.03	30,087.85	37,817.40	55,677.93
Net gain on sale of Financial Instrument	(1,727.42)	2,006.44	2,749.67	5,790.39	2,713.23	1,308.80
Net gain on fair value changes	7,753.92	35,205.58	14,960.68	63,756.45	48,545.66	70,449.40
II. Other Income	27.20	65.37	175.06	423.82	325.52	38.64
III. Total Income (I + II)	7,781.12	35,270.95	15,135.74	64,180.27	48,871.18	70,488.04
Expenses	8,495.25	21,685.54	9,925.40	44,404.81	30,197.78	43,643.56
Finance Costs	(888.02)	2,591.39	761.31	3,170.88	2,748.22	3,549.85
Employee Benefits Expenses	0.23	0.23	0.29	0.69	0.85	1.17
Depreciation, amortization and impairment	1,903.95	1,644.40	1,147.00	5,471.31	3,397.57	4,926.62
Other expenses	9,511.41	25,921.56	11,834.00	53,047.69	36,344.42	52,121.20
Total Expenses	(1,730.29)	9,349.39	3,301.74	11,132.58	12,526.76	18,366.84
Profit/(Loss) before tax	96.82	1,650.28	15.20	1,747.10	1,859.25	4,562.98
Current Tax	(534.44)	531.88	658.77	891.38	1,136.37	(112.07)
Diluted (INR)	157.21	-	165.13	157.21	165.13	165.13
Profit/(Loss) after tax	(280.41)	2,182.16	839.10	2,795.69	3,160.75	4,616.04
Items that will not be reclassified to profit/loss	(1,449.88)	7,167.23	2,462.64	8,336.89	9,366.01	13,750.79
Fair valuation on Equity Instrument	628.59	1,643.78	1,919.54	4,739.43	4,134.15	3,605.78
Remeasurement of the net defined benefit obligation gain/(loss)	(1.70)	(1.70)	(2.10)	(5.10)	(6.31)	(6.81)
Income tax relating to items that will not be reclassified to profit or loss	(94.58)	(398.67)	(231.76)	(774.07)	(461.02)	(400.85)
Other Comprehensive Income	532.31	1,243.41	1,685.68	3,960.26	3,666.82	3,198.12
Total Comprehensive Income for the period	(917.57)	8,410.64	4,148.32	12,297.15	13,032.83	16,948.91
Paid up Equity share Capital (FV INR 10 each)	1,595.62	1,578.00	1,500.00	1,595.62	1,500.00	1,500.00
Other Equity	60,340.91	56,776.11	33,780.11	60,340.91	33,780.11	41,616.19
Earnings per eq share (for continuing operations)	(8.97)	45.83	16.79	51.55	63.85	92.74
Basic (INR)	(8.97)	45.83	16.79	51.55	63.85	92.74
Diluted (INR)	(8.97)	45.83	16.79	51.55	63.85	92.74

Notes:
1. There were no exceptional items during the period.
2. The above results have been reviewed by Audit Committee and approved by the Board of Directors in its meeting held on January 23, 2025
3. The above is an extract of the detailed format of quarterly and nine month ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015 ('Listing Regulations'). The full format of the quarterly and nine month ended Financial Results is available on the website of the NSE (www.nseindia.com) and of the Company (www.fin.alt-alpha.com)
4. For the other line items referred in regulation 52(4) of the SEBI (LODR) Regulations, required / pertinent disclosures have been made to the NSE (www.nseindia.com) and can be accessed on the website of the Company (www.fin.alt-alpha.com)
5. The figures for the previous period have been regrouped / reclassified wherever necessary.

For and on behalf of the Board of Directors of
Alpha Alternatives Financial Services Private Limited
(formerly known as Provincial Finance and Leasing Co. Private Limited)
Sd/- Shreyans Mehta - Director
(DIN:06756771)

Place: Mumbai
Date: January 23, 2025

Canara Bank
Mahim II Branch 15042 : Shop No. 8 & 10 Shreeji Villa, T. H. Kataria Marg, Mumbai-400 016, Maharashtra. E-mail ID : cb15042@canarabank.com

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)

WHEREAS: The undersigned being the Authorised Officer of the Canara Bank, Mahim-2 Branch, Mumbai, appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security interest (Enforcement) Rules 2002, issued a Demand Notice dated 11.04.2023 calling upon the Borrower :- **Shri. Rajesh Shitalprasad Jaiswal, Address Shop No. E-1, Ahinsa Gruh Nirman, Plot No. 101 and 102 Sector 18, Owle Raigarh, Maharashtra-410 206 and Mrs. Deepa Rajesh Jaiswal, Address Shop No. E-1, Ahinsa Gruh Nirman, Plot No. 192, Sector 18, Kamoth, Maharashtra-410 206 to repay the amount mentioned in the notice, being ₹ 20,06,029.54 (Rs. Twenty Lakhs Six Thousand Twenty Nine and Fifty Four Paise Only) as on 10.04.2023 plus interest due and other cost within 60 days from the date of receipt of the said notice.**

The Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower and the Public in General, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 18th day of January, 2025 (18.01.2025).

The borrower in Particular & the Public in General are hereby cautioned not to deal with the property & any dealings with the property will be subject to the charge of Canara Bank, Mahim-2 Branch, Mumbai, for an Amt. of ₹ 23,84,752.54 (Rs. Twenty Three Lakhs Eighty Four Thousand Seven Hundred Fifty Two and Fifty Four Paise Only) as on 18.01.2025 Plus Interest due and other Cost. The borrower's attention is invited to the provisions of Sec. 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Shri. Rajesh Shitalprasad Jaiswal and Mrs. Deepa Rajesh Jaiswal are owner of Flat No. 101 admeasuring 321.09 Sq. Ft. Carpet Area on 1st Floor in A Wing of the Building Known as **VIVIANA APARTMENT** Constructed on land bearing Survey No. 87/43, 87/44, 87/45, 87/46 situated at Vill. Dhamote, Taluka Karjat Dist. Raigarh within the limit of Kolhara Gram Panchayat, Taluka : Karjat, District and Division of Raigarh and within the Jurisdiction of sub registrar Karjat. **• Boundaries of Property - • On or Towards North : Open Plot. • On or Towards South : Under Construction Building; • On or Towards East : Viviana Block 4 Building; • On or Towards West : Open Space**
Date : 18.01.2025
Place : Mahim, Mumbai
Authorised Officer, Canara Bank
Copy to : Shri. Rajesh Shitalprasad Jaiswal and Mrs. Deepa Rajesh Jaiswal.

IB INFOTECH ENTERPRISES LIMITED
CIN: L30006MH1987PLC045529
Reg. Off.: 428, Kalash Plaza, Valsabh Baug Lane, Ghatkopar (E), Mumbai 400 075.
Telephone No. (022) 6670 9800 Email ID: ielimited@yahoo.in

Unaudited Financial Results for the quarter and nine months ended 31st December 2024

Sr. No.	Particulars	Rs. in Lakhs(except per share data)					
		Quarter Ended			Nine Months ended (Year Ended)		
		31-Dec-24	30-Sep-24	31-Dec-23	31-Dec-24	31-Dec-23	31-Mar-24
1	Total Income from operation	90.80	218.42	95.63	543.22	434.37	589.28
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	17.88	23.26	16.07	82.21	76.96	98.52
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	17.88	23.26	16.07	82.21	76.96	98.52
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	14.57	15.97	12.57	61.52	57.59	73.17
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	14.57	15.97	12.57	61.52	57.59	73.17
6	Paid-up Equity Share Capital (Face Value Rs. 10/- each)	128.07	128.07	128.07	128.07	128.07	128.07
7	Other Equity Excluding Revaluation Reserves	-	-	-	-	-	46.78
8	Earnings Per Share (EPS) of Rs. 10/- each Basic (for continuing and discontinued operations)	1.14	1.25	0.98	4.80	4.50	5.71
	Diluted (for continuing and discontinued operations)	1.14	1.25	0.98	4.80	4.50	5.71

Notes:-
1) The above unaudited financial results for the quarter and nine months ended 31st December 2024 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the company at their respective meeting held on 24th January 2025. The Statutory Auditors of the Company M/s Laxmi Tripti & Associates, Chartered Accountants, have reviewed the above financial results for the quarter and nine months ended 31st December 2024.
2) The figures of the previous year / period have been regrouped / rearranged / recast to render the comparable with the figures of the current period.
3) The Company's unaudited financial results for the quarter ended 31st December 2024 are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 and notified by the Ministry of Corporate Affairs under the Companies (Indian Accounting Standards) Rules, 2015 (as amended), Ind-AS compliant comparative figures of the preceding quarter ended 30th September 2024 and the corresponding quarter ended 31st December 2023 have not been audited but reviewed by the Statutory Auditors of the Company, while the year ended 31st March 2024 have been audited. However, the Management has exercised due diligence to ensure that the financial results provide true and fair view of the Company's affairs.
4) The figures for the quarter ended 31st December 2024 and the unaudited published figures upto the half year ended 30th September 2024.
5) The above is an extract of the detailed format of quarterly and nine month's Financial Results filed with the Stock Exchanges under Regulation 33 of Securities and Exchange board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and nine month's Financial Results are available on the stock exchange website - www.bseindia.com and on Company's Website - www.ibinfotech.net.in

By order of the Board
Place : Mumbai
Date : 24th January 2025

For IB Infotech Enterprise Limited
Director

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RK PATIL INFRAPROJECTS PRIVATE LIMITED
OPERATING IN INFRASTRUCTURE INDUSTRY AT NAVI MUMBAI
(Under Sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr. No.	Name of the corporate debtor along with PAN & CIN/LP No.	RK Patil Infraprojects Private Limited AANFR8553D U70102MH2012PTC225910
2.	Address of the registered office	RMC Plant, R.K.House, Near Gavhan Phatke, Parvel - Uran Road, Vahali, Navi, Maharashtra, India, 410206.
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	Navi Mumbai,
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Gross Sales- Rs. 5,51,00,329/- (As per Audited Financial Statements for the Financial Year 2020-21)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
10		



दरवर्षीप्रमाणे २३ जानेवारीला आझाद हिंद मंच मुंबईतर्फे गिरगांव चौपाटी बॅन्ड स्टॅन्ड येथील महानायक स्वतंत्र सूर्य नेताजी सुभाषचंद्र बोस यांच्या १२८ व्या जयंतीनिमित्त पुर्णाकृती पुतळ्यास चंदनाची माळ श्रीमती राऊत व कॅप्टन साळवी यांच्या हस्ते अर्पण करण्यात आली. तसेच फुलांचे मोठेहार प्रभाकर शिंदे, बी.एम.सी. सहाय्यक कमिश्नर शरद उध्दे सर डी. वॉई यांच्या हस्ते अर्पण करण्यात आले. त्याप्रसंगी सुनंदा बने, विनोद, अरुणा चव्हाण, चतुर्वेदी, बी.एम.सी. कर्मचारी, पोलीस कर्मचारी, बी.एस.टी. कर्मचारी, किशोर, विमल मित्राजी, झुनझुनवाला, महाराष्ट्र गव्हर्नमेंट बी. केम हायस्कूलचे प्रमुख आणि विद्यार्थी उपस्थित होते.

संजय राठोड यांच्या विरोधातील चित्रा वाघ यांची याचिका निकाली

■ मुंबई
फेब्रुवारी २०२१ मध्ये पुण्यात एका महिलेचा इमारतीच्या पहिल्या मजल्यावरून पडून मृत्यू झाला होता. या मृत्यूप्रकरणी राज्याचे माजी वनमंत्री संजय राठोड यांच्या विरोधात एफआयआर दाखल करावा, अशा मागणीची भाजपच्या चित्रा वाघ यांनी दाखल केलेली जनहित याचिका उच्च न्यायालयाने निकाली काढली आहे. त्यामुळे संजय राठोड यांना मोठा दिलासा मिळाला आहे.
यासंदर्भातील याचिकेची सुनावणी मुख्य न्यायमूर्ती आलोक आराधे आणि न्यायमूर्ती भारती डंगरे यांच्या खंडपीठासमोर झाली. यावेळी राज्य सरकारच्यावतीने महाधिवक्ता डॉ.बिरेण सराफ यांनी मृत तरुणी मद्याच्या नशेत घराच्या गच्चीत फिरत होती. त्यावेळी, गच्चीवरून पडून तिचा मृत्यू झाला. डोक्याला दुखापत झाल्याने तिचा मृत्यू झाल्याचे शवविच्छेदन अहवालात स्पष्ट झाल्याचे न्यायालयाच्या निदर्शनास आणून दिले. तसेच या प्रकरणातील मृत तरुणीच्या कुटुंबीयांनीही हे प्रकरण पुढे नेऊ नये, अशी विनंती खंडपीठाला केली होती. तर याचिकाकर्त्या चित्रा वाघ यांनी सुद्धा आपली याचिका निकाली काढण्यास हरकत नसल्याचे स्पष्ट केले. याची दखल घेत खंडपीठाने ही याचिका निकाली काढली.
दरम्यान, चार वर्षांपूर्वी चित्रा वाघ यांनी या प्रकरणी संजय राठोड यांच्या विरुद्ध फौजदारी कारवाई करावी आणि या प्रकरणाचा तपास सीबीआयकडे हस्तांतरित करावा अशी विनंती या जनहित याचिकेद्वारे केली होती.

गोरेगावच्या टोपीवाला मंडईतील गाळेधारकांच्या पुनर्वसनाला प्राधान्य

■ मुंबई
गोरेगावच्या पश्चिमेला असलेल्या पालिकेच्या टोपीवाला मंडईचा पुनर्वसन करताना गाळेधारकांना वापरासाठीची जागा प्राधान्याने उपलब्ध करून द्यावी. त्यासाठी आवश्यक कार्यवाही वेगाने पूर्ण करावी, अशा सूचना पालिका आयुक्त भूषण गगराणी यांनी दिल्या आहेत.
पालिका आयुक्त भूषण गगराणी यांनी म्हटले आहे की, गाळेधारकांना जागा उपलब्ध करून देण्यासाठी इमारतीची बांधकाम प्रक्रिया वेगाने करावी. तसेच येत्या वर्षभरात ही जागा वापरासाठी यावी म्हणून प्रकल्पाशी संबंधित बाबींची अंमलबजावणी

करावी. गाळेधारकांना दिलासा म्हणून पुनर्वसनाच्या अनुषंगाने सुरुवातीच्या टप्प्यात दोन मजल्यांचे बांधकाम पूर्ण
विद्या ठाकूर, उपायुक्त उल्हास महाले, संचालक गोविंद गारुळे, नगर अभियंता महेंद्र उबाळे, सहाय्यक आयुक्त मनीष वळजू, सहाय्यक आयुक्त संजय खुधव,
पालिका आयुक्त भूषण गगराणी यांच्या सूचना
उप प्रमुख - अभियंता यतीश रांदेरिया, कार्यकारी अभियंता प्रीतम सातडेकर यांच्यासह संबंधित अधिकारी, अभियंता यावेळी उपस्थित होते. मौजे पहाडी गोरेगाव येथे उभारण्यात येणारी ही इमारत १६ मजली आहे. या इमारतीत ८०० आसन क्षमतेच्या सुसज्ज नाट्यगृहाचा समावेश आहे.

रोहा स्थानकांवर थांबणार १० एक्सप्रेस रेल्वे गाड्या

■ मुंबई
थांबविण्यात येणार आहेत. रोहा स्थानकात थांबणाऱ्या गाड्यांमध्ये ट्रेन क्रमांक ११०९९ लोकमान्य टिळक टर्मिनस - मडगाव एक्सप्रेस स्थानिक लोकप्रतिनिधींनीही रेल्वे मंत्रांकडे पाठपुरावा केला होता. त्यामुळे अखेर मध्य रेल्वेने रोहा स्थानकावर प्रायोगिक तत्वावर दहा गाड्यांना थांबे देण्याचा निर्णय घेतला आहे. यामुळे प्रवाशांना मोठा दिलासा मिळाला आहे. उद्या शनिवार २५ जानेवारीपासून रोहा स्थानकात दहा एक्सप्रेस गाड्या
दादर-तिरुनेलवेली एक्सप्रेस ३० जानेवारी, २२६३०
तिरुनेलवेली -दादर एक्सप्रेस ३० जानेवारी रोजी, १२२१७
कोचुवेली-चंद्रिगड एक्सप्रेस २६ जानेवारी रोजी, १२२१८
चंद्रिगड कोचुवेली एक्सप्रेस ३० जानेवारी, २०९३१ कोचुवेली - इंदूर एक्सप्रेस २५ जानेवारी रोजी, हिसार-२०९३२ कोडम्बतूर एक्सप्रेस २९ जानेवारी रोजी, २२४७५ कोडम्बतूर-हिसार एक्सप्रेस ३० जानेवारी रोजी आणि २२४७६ कोडम्बतूर-हिसार एक्सप्रेस २६ जानेवारी रोजी रोहा स्थानकात थांबेल.

दिल्लीतील प्रजासत्ताक दिनाचे हिंगोलीच्या शेतकऱ्याला निमंत्रण

■ हिंगोली
निमंत्रण मिळालेले महाराष्ट्रातील एकमेव शेतकरी आहेत. त्यांनी हिंगोली जिल्ह्यातील खानापूर पंतप्रधान किसान योजनेच्या चिंता येथील शेतकरी राम जाधव यांना दिल्लीतील प्रजासत्ताक दिनाच्या निमंत्रण मिळाले. हे निमंत्रण थेट पंतप्रधान कार्यालयातून आल्याने जाधव खूप आनंदी झाले. माझ्यासाठी हा मोठा क्षण घेतलेला आहे. आपल्या ध्यानीमनी असल्याचे त्यांनी म्हटले. ते दिनाचे आमंत्रण मिळाल्याचे राम जाधव हे प्रजासत्ताक दिनाचे निमंत्रण मिळालेले महाराष्ट्रातील एकमेव शेतकरी आहेत. त्यांनी १९ व्या हप्त्यासह इतर किसान योजनांचा लाभ घेतला आहेत. त्यामुळे शेतकऱ्यांसाठी सरकारच्या सुरु केलेल्या योजना फलदायी आहेत. या योजनांचा मोठी लाभ घेतलेला आहे. आपल्या ध्यानीमनी नसतानाही दिल्लीत प्रजासत्ताक दिनाचे आमंत्रण मिळाल्याचे ते म्हणाले.

महादेव मुंडे हत्या प्रकरणाचा स्थानिक गुन्हे शाखा तपास करणार

■ बीड
परळीतील व्यापारी महादेव मुंडे यांची २०२३ मध्ये हत्या झाली होती. या संदर्भात निवेदन देण्यासाठी आज भाजपा आमदार सुरेश धस यांनी आज बीड पोलीस अधीक्षक नवनीत कोंवत यांची भेट घेतली. या भेटीत स्थानिक गुन्हे शाखेकडे महादेव मुंडे यांच्या हत्येचा तपास देण्याचे बीडच्या पोलीस अधीक्षकांनी मान्य केले, अशी माहिती आमदार सुरेश धस यांनी दिली.
आमदार सुरेश धस म्हणाले की, महादेव मुंडे हत्या प्रकरणाबाबत माझ्याकडे असलेली माहिती मी त्यांना दिली. हत्या करणारे आरोपी पुढच्या १५ दिवसांमध्ये सापडले पाहिजेत, अशी विनंती मी पोलीस अधीक्षकांना केली आहे. स्थानिक

गुन्हे शाखा या प्रकरणाचा तपास करणार आहे. पोलीस अधीक्षक यांनी सांगितले आहे की, परळी पोलीस हा तपास करणार नाहीत, हे प्रकरण स्थानिक गुन्हे शाखेकडे देण्यात येईल. पण या शाखेचे प्रमुख शोध नावाची व्यक्ती त्यांना आकानेच त्या ठिकाणी बसवले आहे. त्यामुळे शोध यांना वगळून जबाबदारी द्या, अशी विनंती त्यांना केली. या प्रकरणात पोलीस निरीक्षक रवींद्र सानप हे आरोपीपर्यंत पोहचले होते. राजाभाऊ फड यांच्यासह ५ जणांना अडकवा असे त्यांना सांगितले होते. सुशील वाल्मिकि कराड, कराड या दोघांनी पोलीस निरीक्षक रवींद्र सानप, विष्णू फड, भास्कर केंद्रे यांना १५० कॉल केले. त्यांच्या कॉलचा रेकॉर्डचा तपास केला तर आपल्याला समजेल की हत्या कोणी केली. पोलीस अधिकारी भास्कर केंद्रे हा गेली १५ वर्षे परळीत आहे. त्याची बदली काढली नाही? या संदर्भात मी पोलीस महासंचालालाक रश्मी शुक्ला यांची सोमवारी भेट घेणार आहे.
संतोष देशमुख हत्या प्रकरणावर आरोपी सुरेश धस म्हणाले की, बीडला त्यांना कोणत्या जेलमध्ये पाठवा हे सांगू लागले आहेत. ते लातूरचे तुरुंग कशासाठी मागत आहेत, हे मला माहिती आहे. त्यांना विदर्भात पाठवले पाहिजे. वाल्मिकि कराडला कोर्टातून तुरुंगगत नेत असताना त्याचा रोहित कांबळे नावाचा पीए त्यांच्यासोबत कसा बसेल, याची काळजी पोलीस अधिकारी शीतल बल्लाघे घेत होता.

आ.सुरेश धस यांची माहिती

मॅग्रेटिक महाराष्ट्र कार्यक्रम का घेतला नाही? आदित्यचा सवाल

■ मुंबई
मुख्यमंत्री देवेंद्र फडणवीस यांच्या दाविस दौऱ्यावर ठाकरे गटाचे आमदार आदित्य ठाकरे यांनी पत्रकार परिषदेत टीका केली. दाविसमध्ये त्यांनी ५४ कार केले.यातील ११ विदेशी कंपन्या आहेत, तर ४३ कंपन्या भारतातील आहेत.यामधील ३३ कंपन्या या महाराष्ट्रातील आहेत. एवढ्या कंपन्या भारतातील आहेत, तर मग मॅग्रेटिक महाराष्ट्र कार्यक्रम का नाही घेतला, अशा सवाल आदित्य ठाकरे यांनी केला.
प्रोटोकॉलनुसार मुख्यमंत्र्यांच्या आधी उद्योगमंत्री पोहोचयला हवे होते. ते मुख्यमंत्र्यांच्या नंतर गेले. उपमुख्यमंत्री एकनाथ शिंदे नाराज होते म्हणून ते उशिरा गेले का? उद्योगमंत्र्यांचा असा काय कार्यक्रम होता की, जे तिथे जाऊ शकत नव्हते? पक्षांतर्गत नाराजी होती का? दोन वर्षांपासून मॅग्रेटिक महाराष्ट्राचा कार्यक्रम झालेला नाही. मॅग्रेटिक महाराष्ट्र कार्यक्रम घेणे गरजेचे आहे. बर्फाचे कपडे घालून फोटो काढण्यापेक्षा सद्गद्दारी किंवा मॅग्रेटिक महाराष्ट्र कार्यक्रम घेतला असता तर पैसा कमी खर्च झाला असता.

शक्तिपीठविरोधात शेतकऱ्यांचे आंदोलन! अधिकाऱ्यांचे हात-पाय तोडू

■ कोल्हापूर
शक्तिपीठ महामार्गाविरोधात आज कोल्हापूर, सोलापूर, हिंगोली, लातूर आणि धाराशिवसह १२ जिल्ह्यांतील बाधित शेतकऱ्यांनी धरपे आंदोलन करून आपला राग व्यक्त केला. सरकारविरोधात जोरदार घोषणाबाजी करत आंदोलक शेतकऱ्यांनी हा महामार्ग शेतकऱ्यांना उद्ध्वस्त करण्याचा आरोप केला. शेती मोजण्यासाठी येणाऱ्या सरकारी अधिकाऱ्यांना शेतात पाऊल ठेवू देणार नाही. त्यांचे हात-पाय तोडू,असा इशारा शेतकऱ्यांनी दिला.
शेतकऱ्यांनी शक्तिपीठ महामार्गाविरोधात धाराशिव जिल्हाधिकारी कार्यालयासमोर

टिपटीचे भले होईल. मात्र आमच्या पुढील पिढीचे काय होणार? या महामार्गामुळे शेतकऱ्यांचे नुकसान होणार आहे. आम्ही देशोधडीला लागणार आहोत. सोलापुरातीलही शेतकऱ्यांनी जोरदार घोषणा देत महामार्गाविरोधात रस्त्यावर उतरून टिपट्या आंदोलन केले. त्यावेळी विश्वास न घेता महामार्गाचा घाट घातला जात आहे. या महामार्गाला आम्ही जमिनी देणार नाही. जमीन मोजण्यासाठी येणाऱ्या सरकारी अधिकाऱ्याला शेतात पाऊल ठेवू देणार नाही. त्यांचे हात-पाय तोडू. हा महामार्ग रद्द केला नाहीतर टिकटिकाणी रास्ता रोकी करणार.

इंपरच्या चाकरवाली येऊन १२ वीचा विद्यार्थी ठार बारांमती- तांदूळवाडी रस्त्यावर हायवा डंपलेल्या धडकेत १२ वी शिकणाऱ्या जुनेद झारी या विद्यार्थ्याचा मृत्यू झाला. तांदूळवाडी-बारांमती मार्गावर रेल्वे गेट बोगद्याशेजारच्या वळणावर हा अपघात झाला. तर दुचाकीवरील दुसरा विद्यार्थी बचावला. तुळजागर चतुर्चंद्र महाविद्यालयातून पेपर संपल्यानंतर जुनेद झारी हा मित्र तुषारसोबत दुचाकीवरून घरी निघाला होता. जुनेद स्वतः दुचाकी चालवत होता, तर मित्र तुषार पाठीमागे बसला होता. तेव्हा अचानक इंपर चालकाचा गाडी वळवली. इंपरच्या पुढच्या चाकाखाली येऊन जुनेदचा जागीच मृत्यू झाला.

जाहीर सूचना
येथे सूचना देण्यात येते की, श्री. राकेस रावेंद्र कुमार अग्रवाल, हे दुकान क्र.१११, मोजक्या क्षेत्र ८६.६६६ चौ. मीटर, कापेट, दुकान क्र.१बी, मोजक्या क्षेत्र ८२.२५ चौ. मीटर, कापेट, वळकन्यावर, संपूर्ण पहिल्या मजल्यावरील कार्यालयीन, मोजक्या क्षेत्र ५९.८४.४३.८५ चौ. मीटर, ४८९.६५ चौ. मी. जी. समतुल्य विल्ट अप क्षेत्र, राजपथा लॅम्बार्क इन्डियन इस्टेट म्हणून ज्ञात इमारत क्र.१ मध्ये, जमीन असलेले सर्वे क्र. ३३/१, ३३/२, ३३/३, ३३/४, ३३/५, ३४/०/१, ३४/०/२, ३४/०/३, ३४/०/४, ३४/०/५, ३४/०/६, ३४/०/७, ३४/०/८, ३४/०/९, ३४/०/१०, ३४/०/११, ३४/०/१२, ३४/०/१३, ३४/०/१४, ३४/०/१५, ३४/०/१६, ३४/०/१७, ३४/०/१८, ३४/०/१९, ३४/०/२०, ३४/०/२१, ३४/०/२२, ३४/०/२३, ३४/०/२४, ३४/०/२५, ३४/०/२६, ३४/०/२७, ३४/०/२८, ३४/०/२९, ३४/०/३०, ३४/०/३१, ३४/०/३२, ३४/०/३३, ३४/०/३४, ३४/०/३५, ३४/०/३६, ३४/०/३७, ३४/०/३८, ३४/०/३९, ३४/०/४०, ३४/०/४१, ३४/०/४२, ३४/०/४३, ३४/०/४४, ३४/०/४५, ३४/०/४६, ३४/०/४७, ३४/०/४८, ३४/०/४९, ३४/०/५०, ३४/०/५१, ३४/०/५२, ३४/०/५३, ३४/०/५४, ३४/०/५५, ३४/०/५६, ३४/०/५७, ३४/०/५८, ३४/०/५९, ३४/०/६०, ३४/०/६१, ३४/०/६२, ३४/०/६३, ३४/०/६४, ३४/०/६५, ३४/०/६६, ३४/०/६७, ३४/०/६८, ३४/०/६९, ३४/०/७०, ३४/०/७१, ३४/०/७२, ३४/०/७३, ३४/०/७४, ३४/०/७५, ३४/०/७६, ३४/०/७७, ३४/०/७८, ३४/०/७९, ३४/०/८०, ३४/०/८१, ३४/०/८२, ३४/०/८३, ३४/०/८४, ३४/०/८५, ३४/०/८६, ३४/०/८७, ३४/०/८८, ३४/०/८९, ३४/०/९०, ३४/०/९१, ३४/०/९२, ३४/०/९३, ३४/०/९४, ३४/०/९५, ३४/०/९६, ३४/०/९७, ३४/०/९८, ३४/०/९९, ३४/०/१००, ३४/०/१०१, ३४/०/१०२, ३४/०/१०३, ३४/०/१०४, ३४/०/१०५, ३४/०/१०६, ३४/०/१०७, ३४/०/१०८, ३४/०/१०९, ३४/०/११०, ३४/०/१११, ३४/०/११२, ३४/०/११३, ३४/०/११४, ३४/०/११५, ३४/०/११६, ३४/०/११७, ३४/०/११८, ३४/०/११९, ३४/०/१२०, ३४/०/१२१, ३४/०/१२२, ३४/०/१२३, ३४/०/१२४, ३४/०/१२५, ३४/०/१२६, ३४/०/१२७, ३४/०/१२८, ३४/०/१२९, ३४/०/१३०, ३४/०/१३१, ३४/०/१३२, ३४/०/१३३, ३४/०/१३४, ३४/०/१३५, ३४/०/१३६, ३४/०/१३७, ३४/०/१३८, ३४/०/१३९, ३४/०/१४०, ३४/०/१४१, ३४/०/१४२, ३४/०/१४३, ३४/०/१४४, ३४/०/१४५, ३४/०/१४६, ३४/०/१४७, ३४/०/१४८, ३४/०/१४९, ३४/०/१५०, ३४/०/१५१, ३४/०/१५२, ३४/०/१५३, ३४/०/१५४, ३४/०/१५५, ३४/०/१५६, ३४/०/१५७, ३४/०/१५८, ३४/०/१५९, ३४/०/१६०, ३४/०/१६१, ३४/०/१६२, ३४/०/१६३, ३४/०/१६४, ३४/०/१६५, ३४/०/१६६, ३४/०/१६७, ३४/०/१६८, ३४/०/१६९, ३४/०/१७०, ३४/०/१७१, ३४/०/१७२, ३४/०/१७३, ३४/०/१७४, ३४/०/१७५, ३४/०/१७६, ३४/०/१७७, ३४/०/१७८, ३४/०/१७९, ३४/०/१८०, ३४/०/१८१, ३४/०/१८२, ३४/०/१८३, ३४/०/१८४, ३४/०/१८५, ३४/०/१८६, ३४/०/१८७, ३४/०/१८८, ३४/०/१८९, ३४/०/१९०, ३४/०/१९१, ३४/०/१९२, ३४/०/१९३, ३४/०/१९४, ३४/०/१९५, ३४/०/१९६, ३४/०/१९७, ३४/०/१९८, ३४/०/१९९, ३४/०/२००, ३४/०/२०१, ३४/०/२०२, ३४/०/२०३, ३४/०/२०४, ३४/०/२०५, ३४/०/२०६, ३४/०/२०७, ३४/०/२०८, ३४/०/२०९, ३४/०/२१०, ३४/०/२११, ३४/०/२१२, ३४/०/२१३, ३४/०/२१४, ३४/०/२१५, ३४/०/२१६, ३४/०/२१७, ३४/०/२१८, ३४/०/२१९, ३४/०/२२०, ३४/०/२२१, ३४/०/२२२, ३४/०/२२३, ३४/०/२२४, ३४/०/२२५, ३४/०/२२६, ३४/०/२२७, ३४/०/२२८, ३४/०/२२९, ३४/०/२३०, ३४/०/२३१, ३४/०/२३२, ३४/०/२३३, ३४/०/२३४, ३४/०/२३५, ३४/०/२३६, ३४/०/२३७, ३४/०/२३८, ३४/०/२३९, ३४/०/२४०, ३४/०/२४१, ३४/०/२४२, ३४/०/२४३, ३४/०/२४४, ३४/०/२४५, ३४/०/२४६, ३४/०/२४७, ३४/०/२४८, ३४/०/२४९, ३४/०/२५०, ३४/०/२५१, ३४/०/२५२, ३४/०/२५३, ३४/०/२५४, ३४/०/२५५, ३४/०/२५६, ३४/०/२५७, ३४/०/२५८, ३४/०/२५९, ३४/०/२६०, ३४/०/२६१, ३४/०/२६२, ३४/०/२६३, ३४/०/२६४, ३४/०/२६५, ३४/०/२६६, ३४/०/२६७, ३४/०/२६८, ३४/०/२६९, ३४/०/२७०, ३४/०/२७१, ३४/०/२७२, ३४/०/२७३, ३४/०/२७४, ३४/०/२७५, ३४/०/२७६, ३४/०/२७७, ३४/०/२७८, ३४/०/२७९, ३४/०/२८०, ३४/०/२८१, ३४/०/२८२, ३४/०/२८३, ३४/०/२८४, ३४/०/२८५, ३४/०/२८६, ३४/०/२८७, ३४/०/२८८, ३४/०/२८९, ३४/०/२९०, ३४/०/२९१, ३४/०/२९२, ३४/०/२९३, ३४/०/२९४, ३४/०/२९५, ३४/०/२९६, ३४/०/२९७, ३४/०/२९८, ३४/०/२९९, ३४/०/३००, ३४/०/३०१, ३४/०/३०२, ३४/०/३०३, ३४/०/३०४, ३४/०/३०५, ३४/०/३०६, ३४/०/३०७, ३४/०/३०८, ३४/०/३०९, ३४/०/३१०, ३४/०/३११, ३४/०/३१२, ३४/०/३१३, ३४/०/३१४, ३४/०/३१५, ३४/०/३१६, ३४/०/३१७, ३४/०/३१८, ३४/०/३१९, ३४/०/३२०, ३४/०/३२१, ३४/०/३२२, ३४/०/३२३, ३४/०/३२४, ३४/०/३२५, ३४/०/३२६, ३४/०/३२७, ३४/०/३२८, ३४/०/३२९, ३४/०/३३०, ३४/०/३३१, ३४/०/३३२, ३४/०/३३३, ३४/०/३३४, ३४/०/३३५, ३४/०/३३६, ३४/०/३३७, ३४/०/३३८, ३४/०/३३९, ३४/०/३४०, ३४/०/३४१, ३४/०/३४२, ३४/०/३४३, ३४/०/३४४, ३४/०/३४५, ३४/०/३४६, ३४/०/३४७, ३४/०/३४८, ३४/०/३४९, ३४/०/३५०, ३४/०/३५१, ३४/०/३५२, ३४/०/३५३, ३४/०/३५४, ३४/०/३५५, ३४/०/३५६, ३४/०/३५७, ३४/०/३५८, ३४/०/३५९, ३४/०/३६०, ३४/०/३६१, ३४/०/३६२, ३४/०/३६३, ३४/०/३६४, ३४/०/३६५, ३४/०/३६६, ३४/०/३६७, ३४/०/३६८, ३४/०/३६९, ३४/०/३७०, ३४/०/३७१, ३४/०/३७२, ३४/०/३७३, ३४/०/३७४, ३४/०/३७५, ३४/०/३७६, ३४/०/३७७, ३४/०/३७८, ३४/०/३७९, ३४/०/३८०, ३४/०/३८१, ३४/०/३८२, ३४/०/३८३, ३४/०/३८४, ३४/०/३८५, ३४/०/३८६, ३४/०/३८७, ३४/०/३८८, ३४/०/३८९, ३४/०/३९०, ३४/०/३९१, ३४/०/३९२, ३४/०/३९३, ३४/०/३९४, ३४/०/३९५, ३४/०/३९६, ३४/०/३९७, ३४/०/३९८, ३४/०/३९९, ३४/०/४००, ३४/०/४०१, ३४/०/४०२, ३४/०/४०३, ३४/०/४०४, ३४/०/४०५, ३४/०/४०६, ३४/०/४०७, ३४/०/४०८, ३४/०/४०९, ३४/०/४१०, ३४/०/४११, ३४/०/४१२, ३४/०/४१३, ३४/०/४१४, ३४/०/४१५, ३४/०/४१६, ३४/०/४१७, ३४/०/४१८, ३४/०/४१९, ३४/०/४२०, ३४/०/४२१, ३४/०/४२२, ३४/०/४२३, ३४/०/४२४, ३४/०/४२५, ३४/०/४२६, ३४/०/४२७, ३४/०/४२८, ३४/०/४२९, ३४/०/४३०, ३४/०/४३१, ३४/०/४३२, ३४/०/४३३, ३४/०/४३४, ३४/०/४३५, ३४/०/४३६, ३४/०/४३७, ३४/०/४३८, ३४/०/४३९, ३४/०/४४०, ३४/०/४४१, ३४/०